

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No. 460 of 2003

Allahabad this the 02nd day of May, 2003

HON'BLE MAJ.GEN.K.K.SRIVASTAVA, MEMBER-A.

HON'BLE MR.A.K.BHATNAGAR, MEMBER-J.

Savita Devi w/o Sri Brij Bhan Gautam,

R/o Village-Bankat, Post Office-

Yudhisthir Patti, (Ahraula)

District -Azamgarh.

..... Applicant.

(By Advocate : Sri A.K. Dwivedi)

V E R S U S

1. Senior Superintendent of Post

Offices, District-Azamgarh.

2. Post Master General,

Gorakhpur, Region Gorakhpur.

3. The Inspector Post Offices,

Phoolpur, District-Azamgarh.

4. Union of India through

Secretary, Ministry of Communication,

Department of Post,

New Delhi.

..... Respondents.

(By Advocate : Sri R.C.Joshi)

O R D E R

By Hon'ble Maj.Gen.K.K.Srivastava, Member-A

In this O.A. filed under section 19 Administrative Tribunal Act, 1985, the applicant has prayed for quashing the order dated 25.03.03(Annexure A-4) by which the respondent no.1 has ordered for taking the work of E.D.B.P.M, Khairuddinpur (Pawai), Azamgarh through surplus G.D.S. employee. The applicant has also prayed for a direction for respondent no. 1 to declare the result/selection of E.D.B.P.M., Khairuddinpur (Pawai), Azamgarh, the selection proceedings which have been held in view of notification dated 21.02.02. The applicant is aggrieved with the respondents. Respondents issued notification dated 21.02.02 for selection to the post of E.D.B.P.M. Khairuddinpur (Pawai), Azamgarh. The applicant applied for the same. The inquiry was conducted in regard to the applicant who was fully eligible for the said post being the most meritorious candidate and also fulfilling all the eligibility conditions. The applicant's allegation is that for the reasons unknown, she is being denied her rightful due by issuing the impugned order dated 25.03.03.

2. Sri Dhirendra Pandey holding brief of Sri R.C.Joshi, learned counsel for the respondents submitted that he may be granted time to file counter which would bring the entire facts on record.

3. We have considered the submission of the counsel for the parties and in our considered opinion the case can be decided at the admission stage itself without calling for counter.



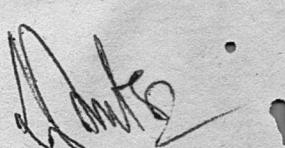
4. The respondent no. 1 issued the notification on 21.02.02. It is understood that several persons applied for the post but the inquiry was made in regard to three candidates including the applicant. It is amazing that the respondent no. 1 has not been able to finalise the selection even after the lapse of more than one year. We would like that the case ^{be} to be inquired by the P.M.G., Gorakhpur i.e. respondent no. 2 to ascertain the reasons for such uncalled ^{for} _{concluding} delays in conducting selection proceedings. The applicant filed representation before respondent no. 2 on 26.03.03 (Annexure 3). We are

5. We are of the view that ends of justice shall better be served if the representation of the applicant dated 26.03.03 is decided by a reasoned and speaking order within a specified time.

6. For the reasons stated above the O.A. is disposed of finally at the admission stage itself with direction to respondent no. 2 i.e. Post Master General, Gorakhpur to decide the representation of the applicant within a period of two months from ~~the~~ the date of communication of this order. The applicant shall file the copy of this order and also a copy of representation dated 26.03.03 before respondent no. 2 within a period of two weeks.

7. No costs.


Member - J


Member - A

Brijesh/-